

Annexure - 7

Name of the Corporate Debtor : NCS Sugars Limited
Date of Commencement of CIRP : June 24, 2022 (Order Copy Received on June 29, 2022)
List of Creditors as on : October 7, 2025

List of Operational Creditors (Government Dues)

(Amount in INR)

Sl. No.	Details of Claimant		Details of Claims Received		Details of Claims Admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of Claims Not Admitted	Amount of Claims under Verification	Remarks, if any
	Department	Government	Date of Receipt	Amount Claimed	Total Amount of Claim Admitted	Nature of Claim	Whether related party?	% voting share in CoC, if applicable					
1	The Employees' Provident Fund Organisation, Regional Office, Marripalem, Visakhapatnam - 530 009	Central Board of Trustee (EPFO)	13-07-2022	10,30,28,410	4,84,54,766	Operational Debt	No	NA	-	-	5,45,73,644	-	Vide three Orders i.e., two being dated 14.08.2018 and third dated 21.05.2024, claim of INR 1,55,13,160, INR 74,70,237 and amount of INR 2,67,29,398 was crystallized and the same is admitted. Additionally dues u/s 6 for the period November 2021 to June, 2022 of INR 2,12,208 is also admitted and the admitted claims have been adjusted by INR 14,70,237 paid by the Corporate Debtor to EPFO. Moreover, the claim component pertaining to the notional interest and notional damages, i.e., those on account of absence of an order crystallizing the amount under due proceeding as contemplated under EPF Act and the assessment/determination being made for first time during CIRP cannot be collated.
2	The Principal Commissioner of Central Tax, Visakhapatnam CGST Commissionerate, GST Bhavan, Port Area, Visakhapatnam - 530 035	Central Board of Indirect taxes and Customs, Department of Revenue, Ministry of Finance, Government of India.	26-07-2022	5,14,43,639	4,45,72,965	Operational Debt	No	NA	-	-	68,70,674	-	Claim amount of INR 4,45,72,965 crystallized by virtue of and order dated 21.10.2021 from office of principal commissioner of customs and central tax stands admitted. For the balance claimed amount, from the perusal of the supporting documents, it is given to understand that only SCN was issued and there is no document submitted to show that any proceedings being initiated or any orders being passed consequent thereto. Therefore, in the absence of the underlying amount being uncrystallized, the same cannot be verified and collated.
3	Assistant Commissioner (ST), Parvatipuram Circle, Vizianagram Division	Assistant Commissioner (ST), Parvatipuram District	26-04-2023	3,46,84,816	3,46,84,816	Operational Debt	No	NA	-	-	-	-	
4	Commissioner of Distilleries and Breweries, Andhra Pradesh, Vijayawada	Commissioner of Distilleries and Breweries, Andhra Pradesh, Vijayawada	31-01-2024	3,46,47,707	3,46,47,707	Operational Debt	No	NA	-	-	-	-	
5	The Principal Commissioner of Customs, Customs House, Port Area, Visakhapatnam	Central Board of Indirect taxes and Customs, Department of Revenue, Ministry of Finance, Government of India.	06-02-2024	48,01,71,428	41,84,52,095	Operational Debt	No	NA	6,17,19,333	-	-	-	The Claim is made basis three Orders. From the perusal of the supporting documents, it is given to understand that appeals are pending against two orders and therefore the underlying amount being subject matter of the outcome of appeals are classified as contingent claim.
6	Office of the Additional Director General of Foreign Trade, Hyderabad	Additional Director General of Foreign Trade, Hyderabad, Ministry of Commerce, Government of India	10-06-2024	44,55,69,89,454		Operational Debt	No	NA	-	-	44,19,44,26,145	36,25,63,309	DGFT has submitted claim w.r.t. a total of eleven Advance Authorization Licenses, three EPCG licenses and DPEB and the same was received after the issuance of request for resolution plans. Therefore, in accordance with Regulation 12 r/w Regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the claim pertaining to EPCG licenses and DPEB could be verified and categorised and kept under verification which shall be admitted subject to acceptance of condonation of delay by the Adjudicating Authority. However, the claim pertaining to Advance Authorisation Licenses could not be verified and collated on following grounds: 1. Out of 11 licenses, liability pertaining to one license has been crystallized by virtue of an Order of the Principal Commissioner of Customs, Visakhapatnam and the same stands admitted under the claim made by the Customs Department and as reflected herein at Sl. No. 5 (as also suggested by DGFT). 2. Further for another license, an appeal is pending against the order passed by the Office of the Commissioner of the Customs. Accordingly claims w.r.t. these two licenses cannot be considered on account of duplicacy. 3. For the remaining claim component against other Advance Authorisations Licenses, owing to lack of supporting documents, the claim cannot be collated. 4. Further, the suspended management has confirmed they have either met the Export Obligations or surrendered the licenses against which no import was made and accordingly, there is no liability appearing in books of accounts of the Corporate Debtor.
Total				45,26,09,65,454	58,08,12,349				6,17,19,333	-	44,25,58,70,463	36,25,63,309	